

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO.

377 of 1992.

TAX NO.**DATE OF DECISION** 12.7.1994.

Shri Harilal Dalpatram Parmar, **Petitioner**

Shri V.N.Nair, Shri R.D.Dave **Advocate for the Petitioner (s)**

Versus

Union of India and ors. **Respondent**

Shri Akil Kureishi **Advocate for the Respondent (s)**

CORAM

The Hon'ble Mr. K.Ramamoorthy : Member (A)

The Hon'ble Dr. R.K.Saxena : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri Harilal Dalpatram Parmar,
22, Shri Rambag Society,
Dani Limda,
Ahmedabad.

.. Petitioner.

(Advocates : Mr.V.N.Nair,
Mr.R.D.Dave)

Vs.

1. The Union of India,
(Notice to be served through
the Under Secretary,
Ministry of Finance,
(Department of Revenue),
North Block,
New Delhi.

2. The Collector of Central Excise and
Customs, Nr. All India Radio,
'Customs House',
Ahmedabad - 380 009.

... Respondents.

(Advocate : Mr.Akil Kureshi)

ORAL JUDGMENT

O.A./377/92

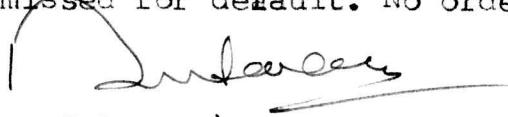
Date : 12.7.1994.

Per : Hon'ble Mr.K.Ramamoorthy

: Member (A)

Neither the applicant nor his advocate ^{is} present.
The ~~His~~ continuous absence is noted since July, 1993.

Dismissed for default. No order as to costs.


(Dr.R.K.Saxena)
Member (J)


(K.Ramamoorthy)
Member (A)

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